

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 207 /TT/2017

- Subject : Approval of transmission tariff of five assets under the “Transmission System associated with Mundra Ultra Mega Power Project” for tariff block 2014-19 in Western Region from COD to 31.3.2019.
- Date of Hearing : 24.4.2018
- Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Limited and 7 others
- Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Amit Yadav, PGCIL
Shri Rakesh Prasad, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition covers a part of the 400 kV D/C Navsari Boisar Transmission Line from 45A/0 upto 69/0 strung on multi-circuit portion of Navsari Boisar line and Vapi-Kudus line and a part of the part 400 kV D/C Navsari Boisar Transmission Line from 69/0 to 313/0 and from 313/0 upto 332/0 strung on multi-circuit portion of Navsari-Boisar Line and Aurangabad-Boisar line which were put into commercial operation on 31.12.2016. He submitted that part of 400 kV D/C Aurangabad-Boisar from 313/0 to 332/0 (D/C portion strung on M/C Twin-Quad portion comprising of 400 kV D/C Navsari-Boisar and 400 kV D/C Aurangabad-Boisar (Asset-5A) and part of 400 kV D/C Vapi-Kudus transmission line from 45A/0 to 69/0 (D/C portion strung on M/C Twin-Twin portion comprising of 400 kV D/C Navsari-Boisar and 400 kV D/C Vapi-Kudus), part of 400 kV D/C Vapi-Kudus transmission line from 69/0-104/0 (Asset-5B) were put into commercial operation on 29.12.2017 and 31.12.2017 respectively. He further submitted that to save cost and overcome the RoW issues, the double circuit lines were implemented on multi-circuit towers and this arrangement was approved in RPC and various Standing Committee Meetings.



2. The Commission directed the petitioner to file the following information, on affidavit by 21.5.2018, with an advance copy to the respondents:-

- a. Status of Seoni-Wardha line;
- b. Break-up of cost under various heads for variation in FR cost and RCE approved cost;
- c. CMD certificate as required under Grid code for Assets-1 to 4;
- d. RLDC charging certificate for Asset-2 and Asset-4 based on actual COD;
- e. CEA certificate for Asset-2 based on actual COD under Regulation 43 of CEA (Measures Related to Safety & Electricity Supply) Regulations, 2010;
- f. The reasons for time over-run and chronology of the time over-run along with documentary evidence in the following format along with if any additional information required:-

Srl. No.	Activity	Schedule		Actual		Remarks if any
		From	To	From	To	
1.	Investment approval by board	-		15.10.2008		
2.	LOA					
3.	Supplies					
4.	Foundation					
5.	Tower erection					
6.	Stringing					
7.	Testing & Commissioning					

g. Form-4A and Form-5 by clearly indicating the liability amount reconciling with the liability mentioned in Form-7 for all assets; and

h. The IDC statement submitted is not having the details of date of infusion and exchange rates and the interest rate is not matching with the proof given vide affidavit dated 28.03.2018. Hence, submit the computation of IDC on foreign loan for Assets 2 & 3 along with documentary proof for exchange rate and interest rate.

3. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

